NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP No. 230/Chd/Hry/2017

In the matter of:

Cruxweld Industrial Equipments Pvt. Ltd.

...Petitioner

Versus

Registrar of Companies, NCT of Delhi & Haryana ... Respondents

Present:

Mr. Nishant Singla, Practising Company Secretary for petitioner.

Dr. Raj Singh, Registrar of Company, Punjab, Chandigarh and

Himachal Pradesh for ROC, NCT of Delhi and Haryana.

As per office report, affidavit of service has been filed by the

Authorized Representative of the petitioner. The Registrar of Companies,

Punjab, Chandigarh and Himachal Pradesh submits that e-mail from the

Registrar of Companies, NCT of Delhi and Haryana has been received but

hard copy of the report is still awaited and, therefore, seeks time to file the

report. List the matter for arguments on 23.11.2017. The report be filed at

least two days before the date fixed.

Sd/-(Justice R P Nagrath) Member (Judicial)

October 27, 2017 arora